

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Excise Miscellaneous Application No.76931 of 2019

&

**Excise Appeal No.75030 of 2017 &
Cross Objection No.75256 of 2017**

(Arising out of Order-in-Original No.11/Additional
Commissioner/CE/Haldia/Adjn./2013 dated 22.03.2013 passed by Commr. of Central
Excise, Kolkata)

CCEx. & S.Tax, Haldia

15/1 Strand Road, Kolkata-700001

Applicant

VERSUS

M/s Nav Durga Chromatics Pvt. Ltd.

NH-6, Bombay Road, Jaldhulagori, Sankrail, Dist.-Hooghly

Respondent

Appearance:

Shri A.K.Biswas, A.R. for the Appellant

None for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI BIJAY KUMAR, TECHNICAL MEMBER

**MA ORDER NO.77386 / 2019
FINAL ORDER NO.76422 / 2019**

DATE OF HEARING : 22.10.2019

DATE OF DECISION : 22.10.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off. Cross Objection also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/

(P. K. Choudhary)

Member (Judicial)

Sd/

(Bijay Kumar)

Member (Technical)